


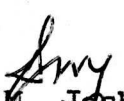
O.A./187/87

Coram : Hon'ble Mr S P Mukharji .. Administrative Member
Hon'ble Mr P M Joshi .. Judicial Member

13/4/1987

Heard Mr BB Oza learned counsel for the petitioner. Issue notices to the respondents, pending admission. Notice returnable on 21st April, 1987.


(S P Mukharji)
Administrative
Member


(P M Joshi)
Judicial Member


O.A./187/87

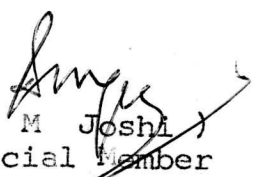
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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

21/4/1987

Heard learned advocate Mr B B Oza for the applicant and Mr Kyada for the respondent respectively. Mr Kyada files a written statements and states that the question of re-instatement is under consideration and is likely to be decided within 6 months. It is directed that the respondents to make a decision regarding the representation of re-instatement dated 19th March, 1987 within a period of 20 days from the date of this order failing which the applicant is free to approach the Tribunal for remedy. With these observations, the application is disposed of.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

pm;